

[Shri Tandon]

equivalent was available, it had to coin a new term of to give a term already existing a new but closely allied meaning.

The Committee regarded it as essential that the terms relating to Law, Parliament and Administration should, as far as possible, be common to the languages specified in the Eighth Schedule of the Constitution. The Committee has, therefore, in fixing the Hindi equivalents, endeavoured to evolve a terminology which may be assimilated in all the languages of the country.

The Committee has generally tried to fix equivalents which are current in Hindi. At the same time, it has drawn upon the regional languages also for appropriate terms. Terms of long historical standing have sometimes been taken from the *Arthashastra* of Kautilya, Gupta Inscriptions and Buddhist literature. Some English words which have become current in Hindi have also been retained. In accordance with the directive given in article 351 of the Constitution, we have generally drawn upon Sanskrit for the formation of new terms.

We have tried to make a start with about 20,000 terms. The Committee recommends that these terms may be used by the Secretariats of the Lok Sabha and the Rajya Sabha and also by State Legislatures.

I, as the Chairman of the Committee, hope that the work which we have been able to do may prove fruitful for the future.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return

herewith the Appropriation Bill, 1957, which was passed by the Lok Sabha at its sitting held on the 23rd March, 1957, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 1957, which was passed by the Lok Sabha at its sitting held on the 23rd March, 1957, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

PUBLIC ACCOUNTS COMMITTEE

TWENTY-THIRD REPORT

Shri V. B. Gandhi (Bombay City—North): I beg to present the Twenty-third Report of the Public Accounts Committee on the Appropriation Accounts (Civil), 1952-53 and Audit Report, 1954—Part II and Audit Report (Civil), 1955—Part I.

12 hrs.

ESTIMATES COMMITTEE

FORTY-SIXTH, FIFTY-THIRD TO FIFTY-FIFTH AND SIXTIETH TO SIXTY-SIXTH REPORTS

Shri B. G. Mehta (Gohilwad): Sir, I beg to present the following Reports of the Estimates Committee.

Mr. Speaker: The hon. Member need not read them. He may say 'Seven Reports as mentioned in the Order Paper'.